

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.124- IA/538(AHM)2021
In
CP(IB) 208 of 2017

Proceedings under Section 9 IBC

IN THE MATTER OF:

Ramesh T Mehta (HUF)

.....Applicant

V/s

Winsome Diamond & Jewellery Ltd

.....Respondent

Order delivered on .04/07/2022

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Nipun Singhvi, Ld. Adv.

For the Respondent : Mr. Prasanna K Parmar, Ld. Adv. for Mr. Nilesh P Udernani

ORDER

This application is filed by liquidator against Madras Export Processing Zone-SEZ & Ors. with following prayers:

(a) Direct the Respondents to grant all necessary permissions and assistance to the successful bidder for clearance of assets i.e., Gold, Silver, Plant & Machinery and other metals to home consumption i.e., Domestic Tariff Area (DTA);

(b) Direct the Respondent No. 1 to allow the Applicant for removal of documents/papers of the Corporate Person lying in the premises of Corporate Debtor at Respondent No. 1 and; in the alternative.

The auction is held. The Successful Bidder did not come before this Adjudicating Authority with this prayer. Moreover, the successful bidder has to approach proper Authorities. We direct the successful bidder to appear before us and make a submission relating to this.

Matter stands adjourned to 29.08.2022.

-SD-

-SD-

KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)

MADAN B GOSAVI
MEMBER (JUDICIAL)